

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70083 of 2019-[DB]

(Arising out of Order-in-Appeal No.73/ST/Appeal/AuditLKO/2018 dated 26/02/2018 passed by Commissioner of Customs, Central Goods & Service Tax, Lucknow)

M/s Raman Security Guard Services,Appellant

(13-B Saran Chambers-II, 3rd Floor, Park Road Lucknow)

VERSUS

Commissioner of Central Excise,Respondent

(Lucknow)

APPEARANCE:

Absent on call, for the Appellant
Shri Shashi Shekhar, Authorised Representative for the Respondent

**CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO-70039 / 2020

DATE OF HEARING : 08 January, 2020
DATE OF DECISION : 08 January, 2020

PER: ARCHANA WADHWA

Vide Miscellaneous Order No.70165 of 2019 dated 21.06.2019, the delay in filing the appeal was condoned subject to the appellant depositing the cost of Rs.5,000/- in Prime Minister's National Relief Fund within a period of 2 (two) months. Thereafter, the matter came up for ascertaining compliance on 05th November, 2019 and the appellant was unrepresented and the same was adjourned to today.

2. On matter being called today neither anybody appeared nor is there any compliance report on record. Accordingly, we dismiss the appeal for non-compliance.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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